

(J2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
HYDERABAD.

OA 55/94

ORDER DATED 25.1.94

Between

M. Swamy, s/o M. Kistaiah, aged about 25 years, working as E.D Packer, Huzurabad Head Post office, Karimnagar District.

... Applicant

And

1. The Superintendent of Post offices, Peddapalli Divn., Peddanalli. Dist.. Karimnagar.
2. The Postmaster, Head Post office, Huzurabad, District, Karimnagar.
3. D. Anjaneyulu, E.D.D.A. (V) Mahadevpur, District, Karimnagar

... Respondents.

Counsel for the applicant .. Shri K. Vasudeva Reddy

Counsel for the Respondents .. Shri V. Bhimanna.

Coram

Hon'ble Justice Shri V. Neeladri Rao, Vice-Chairman

Hon'ble Shri R. Rangarajan, Member (Admn.)

-/-....2

To -----
Peddapalli Division, Peddapalli, Karimnagar Dist.

2. The Postmaster, Head Post Office,
Huzurabad, Karimnagar Dist.
3. Mr. D.Anjaneyulu, E.D.D.A(V)
Mahadevpur, Karimnagar Dist.
4. One copy to Mr.K.Vasudeva Reddy, Advocate, CAT.Hyd.
5. One copy to Mr.V.Bhimanna, Addl.CGSC. CAT.Hyd.
6. One spare copy.

pvm

13/1/62
.....

(13)

OA 55/94

Order dated 25.1.94

(AS PER HON'BLE JUSTICE SHRI V. NEELADRI RAO,
VICE-CHAIRMAN)

learned counsel for the applicant and also
Shri V. Bhimanna, learned standing counsel
for the respondents.

Admit.

applicant was temporarily appointed as E.D. Packer at Huzurabad w.e.f. 10.3.93. By impugned proceedings dated 19.1.94, Respondent 3, an EDDA at Mahadevapuram was transferred as ED Packer at Huzurabad in place of the applicant. D.G.(P) letter No. 43-27/85/Pen dated 6.5.85 is relied upon which states that ED agents are not entitled to transfer from one post to another and if they want such transfer, they ~~will~~ ^{have} apply for the post whenever notification is issued. In the case of such ED Agents who apply for the other posts, they ^{along with other applicants} have to be considered as fresh candidates for other posts.

There is a prima facie case for the No. B2-4/Genl applicant. The order dated 19.1.94 is suspended until further orders.

Notice to Respondent 3.

Post it on 22.2.94, for replies in the meanwhile.

C.O. to day.
(R. RANGARAJAN)
Member (Admn.)

Neeladri Rao
(V. NEELADRI RAO)
Vice-Chairman

Partly Redacted (55) 94

TYPED BY

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.GHANDRASEKHAR REDDY
MEMBER(J)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 25-1-1994

ORDER/JUDGMENT:

Notice

M.A/R.A/C.A.No.

O.A.No. 55/94 in

T.A.No.

(W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm.

